GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

STARRED QUESTION NO. †*371

ANSWERED ON 18.07.2019

MINERAL WATER AND SOFT DRINK BOTTLING PLANTS

†*371. SHRI GOPAL CHINNAYA SHETTY

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the number of mineral water and soft drink bottling plants working in the country, State-wise;
- (b) the number of plants, out of these, granted permission by the Central Ground Water Board or the Union or State Governments or any other competent authority and the quantum of ground water used by these plants during the last three years;
- (c) whether ground water is provided free of cost to them and if so, the details thereof;
- (d) the measures being taken by the Government to stop excessive use of water resources; and
- (e) whether the Government proposes to fix their rates keeping in view their commercial use and if so, the details thereof?

ANSWER

THE MINISTER OF JAL SHAKTI

(SHRI GAJENDRA SINGH SHEKHAWAT)

(a) to (e) A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. †*371 TO BE ANSWERED IN LOK SABHA ON 18.07.2019 REGARDING "MINERAL WATER AND SOFT DRINK BOTTLING PLANTS" ASKED BY SHRI GOPAL CHINNAYA SHETTY, M.P.

(a) & (b) As per information available from Food Safety and Standards Authority of India (FSSAI), Statewise details of number of licenses issued to packaged drinking water, mineral water and carbonated beverages units/bottling plants in the country are at **Annexure-I**.

State wise number of No Objection Certificates (NOC) granted by Central Ground Water Authority (CGWA) to Mineral water, Packaged Drinking Water, Soft Drink Bottling Plants and Beverage industries during the last three years (1.4.2016 to 31.3.2019) along with quantum of ground water withdrawal is given in **Annexure II**.

(c) to (e) Central Ground Water Authority (CGWA) has been constituted under Section 3(3) of the 'Environment (Protection) Act, 1986' for the purpose of regulation and control of ground water development and management in the Country. CGWA grants No Objection Certificates for ground water abstraction, in 23 States/UTs, through guidelines which are modified from time to time. Rest of the States / UTs are regulating ground water development through their own Acts, notifications or Government Orders. Further, CGWA has also appointed the District Magistrate / District Collector of each Revenue District and Regional Directors of CGWB in these States as Authorized Officers, with power to enforce compliance of NOC conditions.

As per the groundwater regulation guidelines, industries are mandatorily required to undertake groundwater recharge measures commensurate to the quantum of water abstraction approved by CGWA. Further, CGWA, in its latest water regulation guidelines notified vide Gazette Notification SO 6140(E) dated 12.12.2018 had proposed introduction of Water Conservation Fee (WCF). However, Hon'ble NGT vide its order dated 03.01.2019 has directed that the notified guidelines may not be given effect to.

As per information received from Ministry of Housing & Urban Affairs, the Model Building Bye Laws, 2016, has been issued for guidance of the States/UTs which has a chapter on 'Rainwater Harvesting'. The provisions of this chapter are applicable to all the buildings. 32 States / UTs have adopted the rainwater harvesting provisions. The implementation of the rainwater harvesting policy comes within the purview of the State Government/Urban Local Body / Urban Development Authority.

In addition, for enhancing water use efficiency, the Central Government is promoting micro-irrigation systems, Command Area Development works, Participatory Irrigation Management, recycle and reuse of water amongst others.

Further, Hon'ble Prime Minister has written a letter to all Sarpanchs on 08.06.2019 regarding the importance of water conservation and rain harvesting and exhorted them to adopt all appropriate measures to make water conservation a mass movement.

The issue of sustainable water management was also discussed with the concerned Ministers and officials of the State Governments by Minister, Jal Shakti in a meeting held on 11.6.2019.

An 'Inter Ministerial Committee' under the Chairmanship of Secretary (WR, RD & GR) has been constituted to take forward the subject of 'Water Conservation Related Activities for Optimum Utilization of Monsoon Rainfall' which meets from time to time to discuss the issue of water conservation. The Committee includes officers from different States/UTs. Last meeting of the Inter-Ministerial Committee was held on 01/05/2019.

Cabinet Secretary also discussed the issue of water management with the Chief Secretaries of the States through video-conference on 21.05.2019.

Annexure referred to in reply to part (a) & (b) of Starred Q.No. †*371 to be answered in Lok Sabha on 18.07.2019 regarding "Mineral Water and Soft Drink Bottling Plants"

State-wise data on number of license issued by FSSAI to Mineral Water, Packaged Drinking Water and Carbonated Beverages Units/Bottling Plants in the country

<u>State</u>	State License	<u>Central License</u>
Andaman & Nicobar		
Islands	11	1
Andhra Pradesh	699	155
Arunachal Pradesh	14	3
Assam	574	894
Bihar	176	46
Chandigarh	14	2
Chhattisgarh	210	12
Dadra & Nagar Haveli	7	6
Daman & Diu	12	11
Delhi	851	226
Goa	72	17
Gujarat	1406	498
Haryana	455	385
Himachal Pradesh	105	185
Jammu & Kashmir	115	70
Jharkhand	54	39
Karnataka	1699	300
Kerala	1160	226
Lakshadweep	2	0
Madhya Pradesh	597	140
Maharashtra	1882	1438
Manipur	49	3
Meghalaya	10	6
Mizoram	22	0
Orissa	318	44
Puducherry	53	2
Punjab	688	238
Rajasthan	694	153
Sikkim	1	0
Tamil Nadu	3299	486
Telangana	488	137
Tripura	8	21
Uttar Pradesh	883	482
Uttarakhand	257	185
West Bengal	722	627
Grand Total	<u>17607</u>	7047

Annexure referred to in reply to part (a) & (b) of Starred Question No. †*371 to be answered in Lok Sabha on 18.07.2019 regarding "Mineral Water and Soft Drink Bottling Plants"

Details of NOCs granted to Mineral Water, Packaged Drinking Water, Soft drink and Beverage units by CGWA during last 3 years (1.4.2016-31.3.2019)

last 3 years (1.4.2010-31.3.2017)										
State	Mineral Water Industry		Package Drinking Water		Soft drink Industry		Beverages		Total	
	No. of NOCs	Quantum m3/year	No. of NOCs	Quantum m3/year	No. of NOCs	Quantum m3/year	No. of NOCs	Quantum m3/year	No. of NOCs	Quantum m3/year
ARUNACHAL PRADESH			5	43160					5	43160
ASSAM			47	623475			3	158865	50	782340
BIHAR	3	6520	5	19536			5	136532	13	162588
CHHATTISGARH	1	10800	15	107736.25			2	277650	18	396186.25
GUJARAT			1	8112			1	276000	2	284112
HARYANA							3	306120	3	306120
JHARKHAND			2	14700					2	14700
MADHYA PRADESH			4	72509			2	162300	6	234809
MAHARASHTRA	2	29850	19	152935	1	58245	4	95312	26	336342
MANIPUR			1	8060					1	8060
MEGHALAYA			3	31760					3	31760
NAGALAND			1	5000					1	5000
ODISHA			6	62696.5			34	364687.5	40	427384
PUNJAB			1	105000	1	18000	4	721660	6	844660
RAJASTHAN			1	48000			1	520410	2	568410
TRIPURA			4	30195					4	30195
UTTAR PRADESH	2	14300	21	522887			25	4149137	48	4686324
UTTARAKHAND			2	43722	1	414000	1	80000	4	537722
TOTAL	8	61470	138	1899483.75	3	490245	85	7248674	234	9699872.25